

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00097/2021

Dated Tuesday the 1st day of June Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

1. Tmt. Subbulakshmi, W/o. Devaraj,
2. Tmt. Ramaththaal, W/o. Late Arumugam.Applicants

By Advocate M/s. M. Murugesan

Vs

1.The Principal General Manager,
BSNL, Regional Office,
Coimbatore 641018.

2.Mr. Devaraj, S/o. Late Arumugam,
Tele Communication Exchange,
Periyanaicken Palayam,
Coimbatore 641047.Respondents

By Advocate Mr. M. Kishore Kumar, SPC (R1)

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The relief prayed for in this OA is as follows:

"To call for the records of the respondent pertaining to the representation dated 09.01.2020 and direct the 1st respondent to stop the sanction the voluntary retirement benefit and was such other or further order or orders in this circumstances of the case and in the interest of the justice."

2. The counsel for applicant was informed but, however, he was not present today when the matter was called. We have heard Mr. M. Kishore Kumar, SPC appearing for the 1st respondent.
3. From the perusal of the records, it is clear that the issue involved in this case is a family dispute and moreover, the applicants are not government servants. Hence, the relief prayed for by them is to be sought elsewhere and not in this Tribunal.
4. Hence, in view of the provisions of the Administrative Tribunals Act, 1985, this OA is dismissed with liberty to the applicants to seek remedy elsewhere.

**(C.V.Sankar)
Member(A)**

01.06.2021

SKSI

**(S.N.Terdal)
Member(J)**